

6. Improvement of communications.
tions

7. Development of Cottage Industries.

8. Forest Co-operative Societies and Grain Golas.

Post-War Reconstruction Fund

132. Shri Karni Singhji: Will the Minister of Defence be pleased to state:

(a) the amount allotted to the Rajasthan Government for the Ex-servicemen's Post-war Reconstruction Fund during each of the years 1954-55 and 1955-56;

(b) the amount that has been spent by the Rajasthan Government out of the Ex-servicemen's Post-war Reconstruction Fund during each of the years 1954-55 and 1955-56, particularly with reference to the Bikaner Division; and

(c) the number of ex-servicemen allotted land in Rajasthan particularly in the Canal area in the Bikaner Division and the acreage of the land so allotted?

The Deputy Minister of Defence (Sardar Majithia): (a) No allotment was made during these years. Annual allotments are not made to State from this fund. Share of each State was released at one time. Rajasthan's allotment of Rs. 36.14 lakhs was released in February, 1947.

(b) and (c). The information is being collected and will be laid on the Table of Lok Sabha as soon as possible.

भारतीय वायुसेना का लापता डकोटा

१३३. श्री रघुनाथ सिंह : क्या प्रति-
रक्षा मंत्री यह बताने की कृपा करेंगे कि क्या
यह सच है कि भारतीय वायु सेना का एक
डकोटा विमान जो श्रीनगर (काश्मीर) जा
रहा था ८ मई से लापता है और उसे गुप्त
कृपा मन लिया गया है ?

प्रतिरक्षा मंत्री (सरदार व जीठिया) :
जी हाँ । अभी तक खोज जारी है ।

DEATH OF SHRI T. PRAKASAM

Shri Venkatasubbalah (Adoni):
May I draw the attention of the House
to the demise of Shri T. Prakasam?

Mr. Speaker: I have already got
the news. The hon. Home Minister.

The Minister of Home Affairs
(Pandit G. B. Pant): Mr. Speaker,
Sir, we are all deeply grieved to read
in the papers this morning the sad
news of the demise of Shri T. Pra-
kasam. His life was devoted to the
service of the country. He took a
prominent part in the struggle for
independence, suffered privations and
hardships and was always in the
vanguard of the struggle.

He was widely respected in Andhra
and he was architect of that new
State. He was known for his courage
and also for his constructive genius.
He devoted his energy and his talents
to the service of the people of
Andhra primarily and of the
entire country generally. The coun-
try is poorer for his death. I would
request you to convey to the members
of the bereaved family the sympathies
of this House.

The Prime Minister and Minister of
External Affairs (Shri Jawaharlal
Nehru): Mr. Speaker, Sir, I have
very little to add to the tribute the
Home Minister paid to Mr. Prakasam.
I was associated with him, I suppose,
so far as I can remember,—for quite
over 35 years, ever since the early
twenties, and came to appreciate many
of his qualities, even though some-
times we did not wholly agree about
matters. There is no doubt about the

certain tremendous dynamic energy which he possessed.

Of course, as happens to all of us, with the passage of time and age, there was a certain physical weakness which came to him and he could not function lately as he used to function. But, all those who knew him in those days will well remember that dynamic energy which he put into his work, and his sacrifices. A great figure has passed away, not only great in terms of Andhra State of which he might well be said to be the founder in a sense, but a great figure in the all-India scene; and it is fitting that we pay tribute to his memory.

Mr. Speaker: I fully associate myself with all the sentiments that have been expressed both by the hon. Prime Minister and the hon. Home Minister. I am personally very much aggrieved to learn about the death of Shri T. Prakasam. I had very great opportunities to work under him. He started with humble beginnings and rose to the position of the foremost statesman in Andhra. He was a person of indomitable will and courage.

I recollect an incident during the Simon Commission days. When all the other leaders left Madras and they did not propose to oppose and ask Mr. Simon to go back, Shri Prakasam came to the front, removed his shirt and said that he might be shot at. He was a person who made sacrifice of all his wealth. He was a leading Barrister in Madras and had a lot of property, but when he died I do not think he had even a copper vessel in his house.

He paved the way for the Andhra State and fought relentlessly for it. He remained an outstanding example for all Andhras and others also in this country for service and sacrifice. Though he retired from the Chief Ministership his advice was constantly sought after by the present Chief Minister. The whole of Andhra mourns his loss. I am glad that both the hon. the Home Minister and the Prime Minister have paid glowing tri-

butes to his memory. I would request the House to stand in silence for a minute.

The Members then stood in silence for a minute.

PAPERS LAID ON THE TABLE

ORDER UNDER COMPANIES ACT

The Deputy Minister of Finance (Shri B. R. Bhagat): On behalf of the Minister of Finance I beg to lay on the Table a copy of Order No. 3(1)-CL-VI/57, dated the 30th March, 1957, under sub-section (4) of Section 89 of the Companies Act, 1956. [Placed in Library See No. S-49/57.]

DIRECTION ISSUED BY SPEAKER UNDER RULES OF PROCEDURE

Sardar Hukam Singh (Bhatinda): Sir, I beg to lay on the Table a copy of Direction No. 83A issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. S-50/57.]

STATEMENT RE DEMANDS FOR EXCESS GRANTS, 1953-54

The Deputy Minister of Finance (Shri B. R. Bhagat): On behalf of the Minister of Finance I beg to present a statement showing Demands for Excess Grants in respect of the Budget. (General) for 1953-54.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

SUGARCANE PRICES

Shri Khushwaqt Rai (Kheri): I beg to call the attention of the Minister of Food and Agriculture to the situation resulting from reduction in sugarcane prices in Bihar and Uttar Pradesh and its inadequate supply to Mills.

The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa): I may mention at the outset that no reduction in cane price has been allowed in case of Bihar. In case of U.P. the price of cane has been linked with sugar recovery with effect from